

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court – I

SERVICE TAX APPEAL No. 166 OF 2009

(Arising out of Order-in-Appeal No. 35/2008(G)ST, dt. 29.09.2008 passed by Commissioner (Appeals), Central Excise & Customs, Guntur)

MADHUR AGENCIES

D.No. 27-6-190, Governorpet,
VIJAYAWADA – 520 002.
Krishna District,
Andhra Pradesh

..

APPELLANT

Vs.

**Commissioner of Central Excise,
Customs & Service Tax,**

Central Excise Building,
Kannavari thota,
GUNTUR – 522 004.
Andhra Pradesh

..

RESPONDENT

APPEARANCE:

None for the appellant.

Shri B. Gunaranjan, Superintendent/AR for the respondent

CORAM: HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30242/2020

DATE OF HEARING: 22.01.2020

DATE OF DECISION: 22.01.2020

[ORDER PER: DR. D.M. MISRA)

1. None appeared for the appellant.
2. Ld. DR submits that the matter was listed earlier on a number of occasions i.e. on 11.04.2019, 06.05.2019, 20.05.2019, 18.07.2019,

24.09.2019, 13.11.2019 and today. In all these occasions none was present nor any request for adjournment. It seems that the appellant is not interested to prosecute the matter before this Bench. Consequently, the appeal is dismissed for non prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
(MEMBER (JUDICIAL))

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)